

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Tenth Lok Sabha

Legislative Branch-II

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COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Tenth Lok Sabha)

SIXTH REPORT

(Presented on 18-3-1992)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixth Report.

2. The Committee met on 16 March, 1992 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1992 (*Substitution of new article for article 347, etc.*) by Shri Syed Shahabuddin.
- (2) The Constitution (Amendment) Bill, 1992 (*Amendment of article 292*) by Shri Syed Shahabuddin.

II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 20 March, 1992.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1992 (*Substitution of new article for article 347, etc.*) by Shri Syed Shahabuddin.

The Bill seeks to substitute new articles for articles 347 and 350A of the Constitution with a view to provide that on a demand being made in that behalf by any linguistic minority within a State, the President shall direct that such language shall also be recognised throughout that State and also provides that adequate facilities for using the mother-tongue as a medium of instruction at the primary stage of education and for teaching the mother-tongue as a compulsory first language at secondary stage of education to children belonging to linguistic minorities shall be made available by the State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1992 (*Amendment of article 292*) by Shri Syed Shahabuddin.

The Bill seeks to amend article 292 of the Constitution with a view to provide that borrowings by the Government of India upon the security of the Consolidated Fund of India from any international or multilateral financial institutions or foreign banks during any year shall not exceed five per cent. of the gross domestic product of India calculated in the year previous to the year in which such borrowing takes place.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of item to Resolutions

4. The Committee recommend allocation of time to resolutions as follows:—

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| (1) Resolution by Shri Satyanarayan Jatiya regarding creation of new States of Uttaranchal and Vananchal. | 2 hours |
| (2) Resolution by Shri H.D. Devegowda regarding linking of surplus River Basins with deficit River Basins. | 2 hours |
| (3) Resolution by Shri Syed Shahabuddin regarding severance off of diplomatic relations with Israel. | 2 hours |

Recommendations

5. The Committee recommend that—

- (i) Shri Syed Shahabuddin be permitted to move for leave to introduce his Constitution (Amendment) Bills; and
- (ii) The allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;
 March 16, 1992

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S. MALLIKARJUNAIAH,
Chairman,
Committee on Private Members'
Bills and Resolutions.